

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 1564/95.

DATE OF JUDGMENT: 21-12-95.

BETWEEN:

T. Obulesu

.. Applicant.

AND

1. The Sub-Divisional Officer,  
Telecommunication, Tadpatri,  
Anantapur District.
2. The Telecom District Manager,  
Anantapur.
3. The Chief General Manager,  
Telecommunications,  
Door Sanchar Bhavan, Hyderabad. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI K. Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj,  
Sr. /Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

CONTD.... 2

JUDGEMENT

I As per Hon'ble Sri R. Rangarajan, Member (A) I

The applicant in this O.A. was engaged as Casual Mazdoor under R-1 on 1-8-1986, and he continued as such till 31-5-87 and thereupon <sup>by</sup> he completed about 300 days of casual service. Thereafter he was disengaged and until now he was not re-engaged.

2. This O.A. is filed for a declaration that the applicant is entitled for reengagement as Casual Mazdoor under the control of the Telecom District Manager, Anantapur, in terms of the various instructions issued by the D.G., Telecom and also as per the Lr.No.TA/LC/4-2/III, dt.21-10-91 and Lr.No.TA/RE/20-2/Rlgs/Corr., dt.22.2.91 issued by the Chief General Manager, Telecom, Hyderabad by holding the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory, and violative of Articles 14 and 16 of the Constitution.

3. The long period of absence cannot be condoned now. However, he being an ex-employee ~~and~~ he has gained some <sup>valuable</sup> experience, he has to be preferred in preference to the freshers from the open market.

4. In the result, the following direction is given:-

The applicant should be reengaged in future, if there is work in preference to freshers from open market in the same unit in which he served last. If he is going

to be reengaged in pursuance of this order, none who is already in service will be disengaged.

5. The O.A. is ordered accordingly at the admission stage itself. NO costs. //

One

( R. Rangarajan)  
Member (A)

V. Neeladri Rao  
Vice Chairman

Dt.21-12-1995  
Open Court Dictation

kmv

Amulya  
Deputy Registrar (Judl.)

Copy to:-

1. The Sub Divisional Officer, Telecommunication, Tadpatri, Anantapur District.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Door Sanchar Bhavan, Hyderabad.
4. One copy to Sri. K.Venkateshwara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

21-1564/95  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 24/12/1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

O.A.No.

T.A.No. (W.P.No.)

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

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